

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CIVIL CONTEMPT APPLICATION NUMBER 235 OF 2002

ALLAHABAD, THIS THE 12th DAY OF JANUARY, 2004
HON'BLE MR. V.K. MAJOTRA, V.C.
HON'BLE MRS. MEERA CHHIBBER, J.M.

Roshan Lal
s/o Shri Mangal Singh,
r/o 121-A.B. Evenue Smith Road,
Allahabad.

.....Applicant

(By Advocate : Shri K.K. Mishra)

V E R S U S

1. Mathew John,
Divisional Railway Manager,
Northern Railway,
Allahabad.
2. Mr. Rajiv Kishore,
Senior Divisional Personnel Officer,
Northern Railway,
Allahabad.

(By Advocate : Shri A.K. Gaur)

O R D E R

By Hon'ble Mr. V.K. Majotra, V.C.

Original Application No.587 of 1994 was disposed of by order dated 02.05.2002 with the following directions to the respondents:

"In the light of our aforesaid discussion, the O.A. is allowed. The benefit of Gr.700-900/- (2000-3200) be given to the applicant from the date as has been given to the respondent No.5. The pay of the applicant will be fixed notionally and he will not be entitled for arrears but will be entitled for other consequential benefits of seniority and promotion as per rules."

2. Respondents have filed compliance affidavit to day in the court. Copy whereof has been supplied to the applicant in the O.A. Learned counsel of the respondents referred to order dated 16.12.2003 and 08.01.2004 enclosed with the compliance affidavit whereby respondents have fixed the

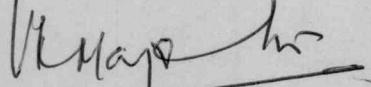
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applicant's pay as well as pension and applicant has been intimated that further action in regard to payment of revised pension is being taken with the concerned bank by the associate finance. These orders have been passed provisionally by the respondents subject to the orders in the pending Writ Petition No.32847 of 2002.

3. Learned counsel for the applicant stated that respondents have yet not given the actual benefit of revised pension.

4. Having regard to the orders passed by the respondents, ^{disposed of by} this C.C.P. is ~~disposed of by~~ with a direction to the respondents that P.P.O. in regard to the revised pension must be issued within 30 days from the receipt of a copy of this order failing which applicant shall have liberty to revive the C.C.P. Notices to the respondents are discharged. These orders would be subject to the final outcome of the Writ Petition aforementioned.


Member-J


Vice-Chairman

shukla/-